

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No.110 OF 2025 (SZ)
[Earlier, OA No. 192 of 2025 (PB)]**

News Item titled "Locals claim pollution killing fish in Gopanpally Lake; Officials to inspect" appearing in The Times of India dated 15.04.2025".

REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (TGPCB)

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Place: Hyderabad

Date: 26-06-2025.


COUNSEL FOR RESPONDENT BOARD

TELANGANA PCB REPORT DATED 23.06.2025 IN MATTER O.A NO.192 of 2025 AT HON'BLE NGT, PRINCIPAL BENCH (SUO MOTO APPLICATION ON FISH KILL IN GOPANPALLY LAKE).

It is to submit that Hon'ble NGT, Principal Bench has registered a Suo Moto Application vide OA No.192 of 2025 based on a newspaper clipping appeared in Times of India dated 15.04.2025 titled "Locals claim pollution killing fish in Gopanpally lake; officials to inspect". & impleaded TGPCB(R2) as one of the 4 Respondents & directed to file a report in the matter. Further the Hon'ble NGT, Principal Bench has transferred the O.A to Hon'ble NGT, Southern Zonal Bench, Chennai.

The gist of the Newspaper clipping is that fish kill has occurred due to discharge of treated/untreated water from STP located adjacent to the Lake and discharge of sewage from nearby areas. Also demands to demarcate FTL to prevent encroachments.

In this regard, the following is submitted:

The Board officials in coordination with Hyderabad Metro Water Supply & Sewerage Board (HMWS & SB) officials have visited the Gopanpally Lake and its surroundings on 19.06.2025. The observations made during the inspections and remarks on water quality of Gopanpally lake are as follows:

About Gopanpallylake:

- Gopanpally lake, is a freshwater lake located in Gopanpally Village, Serilingampally mandal, Rangareddy district, Telangana, India (17°27'03.5"N & 78°18'12.8"E). The lake is spread over 19 acres.
- The lake is surrounded by North: HMWS & SB STP, South: Muppas Green Grandeur Residential apartments, East: Residential area & Open lands West: Honer Aquantis residential apartments. The terrain of the area is such that flow is from Southeast to West & North direction.

Details of feeder channels to the lake:

- The major source of water into the lake are:
 - a) Rain water from the upstream areas in North East, East & South directions.
 - b) HMWS & SB treated water disposal

- c) Overflow of Sewage Nala located at a distance of 55 mtrs from cheruvu in South direction which is flowing in East to West direction
- d) Sewage from residential area located in East & South East direction of the lake

- A weir with sluice gate is provided in South west direction of lake to dispose overflow of lake into sewage nala. Contrarily, overflow of sewage nala is flowing into lake.
- During inspection, no sewage is entering into the lake. However, marks of overflow of sewage into cheruvu during rains were observed.
- The TGPCB has written letter Dt.23.06.2025 to HMWS&SB and GHMC to rectify the sewage Nala and to prevent sewage entry into Cheruvu. (Annexure - I)

➤ **Satellite Image of the Lake:**



Measures taken by the Government for improvement of water quality:

- The HMWS & SB, Govt of Telangana has constructed & operating Sewage Treatment Plant(STP) of capacity 4.5 MLD for treatment of sewage water before letting them into the Lake.
- The sewage from residential areas of Gopanpally village located North, North East and South direction of the lake is being fed as inlet to 4.5 MLD STP through two inlet drains.

- The HMWS & SB has obtained Consent for Operation of Pollution control Board for 4.5 MLD STP vide order Dt.25.11.2020 with a validity upto 31.05.2025.(Annexure - II) The HMWS&SB has applied for the renewal of the same which is under process with TGPCB.
- As per records verified, the HMWS&SB has treated on an average about 3.4 MLD of sewage water during the period from March 2025 to May 2025. (Annexure - III)
- The HMWS & SB has provided Online Continuous Effluent Monitoring System (OCEMS) for monitoring water quality at the outlet of the STP.
- The TGPCB is regularly monitoring the STP through online monitoring of OCEMS data. The TGPCB has issued directions to the STP vide order Dt.21.04.2025 for online exceedance of parameters in months of January & February 2025. (Annexure - IV)

Monitoring of Lake by Telangana State PCB:

- The TGPCB is regularly collecting the samples from the Gopanpally Lake every month as part of National Water Quality Monitoring Program (NWMP) and Heavy metal analysis yearly once.
- As per analysis data uploaded in CPCB portal of Gopanpally lake, Gopanpally(V), Serilingampally (M), Rangareddy (D) for the period of jan 2025 to March 2025 are as follows:

Month	DO (mg/L)	pH	Condu ctivity (µs/cm)	BOD (mg/L)	Total Coliform (MPN/10 0ml)	COD (mg/L)
Jan, 2025	0.3	8.25	800	6.4	210	82
Feb, 2025	2.7	8.06	797	2.0	280	52
Mar, 2025	4.6	8.06	797	1.4	280	24

CPCB Water Quality Criteria					
Parameters	A	B	C	D	E
pH	6.5 – 8.5	6.5 – 8.5	6.0 – 9.0	6.5 – 8.5	6.0 – 8.5
Electrical conductivity	-	-	-	-	Max 2250
Dissolved oxygen	6 or>6	5 or>5	4 or>4	4 or>4	-

BOD 3 at 27°C	2 or < 2	3 or < 3	3 or < 3	-	-
Free Ammonia	-	-	-	1.2 or < 1.2	-
SAR	-	-	-	-	Max 26
Boron	-	-	-	-	Max 2
Total coliform	50 or < 50	500 or < 500	5000 or < 5000	-	

CPCB Water Quality Criteria:

A-Drinking water source without conventional treatment but after disinfection

B-Outdoor bathing (Organized)

C-Drinking water source after conventional treatment and disinfection

D-Propagation of wild life and fisheries

E-Irrigation, Industrial cooling, Controlled Waste disposal

Below E: Not meeting A, B, C, D, E criteria.

- As per water quality monitoring data of Gopanpally lake uploaded in CPCB portal, the DO parameter value has been increased from 0.3 mg/lt to 4.6 mg/lt and BOD parameter value has been decreased from 6.4 mg/lt to 1.4 mg/lt, which is showing improvement of water quality of the lake due to operation of STP.
- As per the latest water quality data, the classification of the water quality is comes under Class-C (Drinking water source after conventional treatment and disinfection).
- The HMWS & SB has provided OCEMS at the outlet of the STP which is being fed into Lake for monitoring water quality. The OCEMS water quality data during inspection is read as follows:

Parameter	pH	BOD (mg/l)	COD (mg/l)	TSS (mg/l)
4.5 MLD STP	7.0	5.0	29.90	10.10
Standard	5.5 to 9.0	10	250	100

- During inspection, the Board officials has collected samples from lake on 19.06.2025 at following locations and submitted at the TGPCB Central lab for analysis. Results are awaited.
 1. Sample collected from Gopanpally lake near joining point of HMWS&SB STP treated water & Northern side of lake
 2. Sample collected from Western side of Gopanpally lake
 3. Sample collected from South Western side of Gopanpally lake

4. Sample collected from South Eastern side of Gopanpally lake
 5. Sample collected from middle of Gopanpally lake
 6. Sample collected from inlet of 4.5 MLD STP, Gopanpally
 7. Sample collected from Outlet of 4.5 MLD STP, Gopanpally
- The Board is regularly collecting samples from STP as a part of monitoring of STPs performance. The STP water quality data for the months of January & February 2025 as follows: (Analysis reports are enclosed as ANNEXURE- V & VI).

Parameter	Collection point	pH	BOD (mg/l)	COD (mg/l)	TSS (mg/l)
Jan 2025	STP Inlet	7.38	31	144	26
	STP Outlet	7.6	24	120	11
Feb 2025	STP Inlet	6.60	39	164	82
	STP Outlet	6.81	14	84	96
Standard		5.5 to 9.0	10	--	<100

- The Board is regularly monitoring performance of the STPs and whenever it is exceeding the standards, notices are being issued for taking corrective measures.

Observations & Present status of the lake:

- During inspection, it was sewage from residential area located in East & South East direction of the lake. In this regard, the TGPCB has written letters to HMWS&SB and GHMC to prevent sewage discharge into the lake.
- The 4.5 MLD STP provided by HMWS & SB is functional.
- The STP has provided bypass drain at the inlet of STP to bypass sewage into lake during maintenance of wet well of STP. Earlier STP used to bypass sewage water into lake but from last 4 months due to opposition of locals, the STP is bypassing the sewage to unlined pit adjacent to STP.
- As per newspaper report, the untreated sewage from STP was discharged into lake in the week preceding 15.04.2025. However, as per records verified, the STP was in operation and no maintenance activities were carried in the said period.

- As per OCEMS data, the water quality parameters of treated water discharged into lake during the week preceding 15.04.2025 are within the standards(Annexure - VII)
- The Honer Aquantis residential apartment located in the West of Lake is in downstream of the lake and Muppas Green Grandeur residential apartment located in South direction of the lake has provided STP for treatment of domestic waste water and using the treated water for flushing & greenbelt development. The excess treated water is being disposed to sewage line located in West direction of the apartments which is an inlet of HMWS&SB 4.5 MLD STP.

Date: 23.06.2025

Place: Hyderabad.


ENVIRONMENTAL ENGINEER

ENVIRONMENTAL ENGINEER
Telangana Pollution Control Board
Regional Office, Rangareddy.

(7)



**TELANGANA POLLUTION CONTROL BOARD
REGIONAL OFFICE, RANGAREDDY DISTRICT**

6-3-1219, 2nd Floor, Block-C, Ward No.91, Near Country Club,
Kundanbagh, Uma Nagar, Begumpet, Hyderabad.

M. Venkat Narsu
Environmental Engineer

Email: ee-rr1-tspcb@telangana.gov.in

Lr. No.3/Gen/TGPCB/RO/RRD/2025-

Date:23.06.2025

To
**The Zonal Commissioner,
Serilingampally Zone, GHMC**

**The General Manager(Engg),
O&M Division No.XV, Durgamcheruvu
HMWS & SB,
Hyderabad**

Sir/Madam,

Sub: TGPCB - RO, Rangareddy District – Untreated Sewage disposal into Gopanpally Lake, Gopanpally (V), Serilingampally (M), Rangareddy District – Request for necessary action – Reg.

Ref: 1. Times of India Newspaper clipping Dt.15.04.2025
2. O.A No.192 of 2025 at Hon'ble NGT, Principal Bench.
3. Inspection of the area by PCB officials on 23.06.2025.

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With reference to the above, it is to submit that Hon'ble NGT, Principal Bench has registered a Suo Moto Application vide OA No.192 of 2025 based on a newspaper clipping appeared in Times of India dated 15.04.2025 titled "Locals claim pollution killing fish in Gopanpally lake; officials to inspect". & impleaded GHMC(R1), TGPCB(R2) and HMWS&SB(R4) as Respondents. Further the Hon'ble NGT, Principal Bench has transferred the O.A to Hon'ble NGT, Southern Zonal Bench, Chennai.

In this regard, this office officials has inspected the Lake & its surroundings and observed the following:

- a. A sewage nala is flowing in East to West direction at a distance of 55 mtrs from Gopanpally lake in South direction & a weir with sluice gate is provided in South west direction of lake to dispose overflow of lake into sewage nala. Contrarily, overflow of sewage nala is flowing into lake which causes pollution of the lake.

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- b. Untreated sewage from residential area located in East & South East direction of the lake are entering into the lake.

In view of the above, you are requested to take necessary action to prevent any discharge of sewage into Gopanpally lake and further it is requested to send a copy of action taken report to this office to submit the same to Hon'ble NGT.

Yours faithfully


ENVIRONMENTAL ENGINEER

Copy submitted to the JCEE(Legal), TGPCB for kind information.

Copy submitted to the Deputy Commissioner, Serilingampally for kind information and necessary action.



**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

D. Krupanand
Joint Chief Environmental Engineer

H.No.6-3-1219, Sy.No.TS No.1 Part,
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Phone No: 040-23402495
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DESPATCHED
ON 25/11/2020

CONSENT & AUTHORIZATION ORDER - RED CATEGORY

Order No. 1310-RR-I/TSPCB/ZOH/CFO/2020- 1500

Date: 25.11.2020

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. HMWS & SB, Project Division No. VIII,
4.5 MLD capacity STP at Gopannapally,
Serlingampally Mandal,
Rangareddy District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards
1.	Domestic effluents	0.4 KLD	Shall be treated in Sewage Treatment Plant (STP).	pH - 5.5 - 9.0, Suspended Solids - 100.0 mg /l, Oil & Grease - 20.0 mg /l, Chemical Oxygen Demand - 250 mg/l, Bio-assay test - 90% survival of fish after 96 hours in 100% effluent.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emission Standards
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iii) Hazardous Waste Authorization: (Form - 2) [See Rule 6(2)]:

M/s. HMWS & SB, Project Division No. VIII, 4.5 MLD capacity STP at Gopannapally, Serlingampally Mandal, Rangareddy District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

(10)

Sl. No.	Name and quantity of the Hazardous waste	Stream	Method of Disposal
1	STP Sludge (100 Kgs/day)	---	Shall be used as manure within the premises of STP.

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

S. No.	Product	Total Capacity
1	Sewage Treatment Plant (STP)	4.5 MLD

This combined order of Consent and Authorization is valid for a period ending with the **31.05.2025**


JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A, B & C

To
M/s. HMWS & SB, Project Division No. VIII,
4.5 MLD capacity STP at Gopannapally,
Serlingampally Mandal,
Rangareddy District.
E-mail Id: gm-pd8@hyderabadwater.gov.in

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information
Copy to the Environmental Engineer, TSPCB, Regional Office-I, Rangareddy District for information.

SCHEDULE - A

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules **atleast 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the CFO.**
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.
b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule - B of this order at regular intervals.
b) The industry shall maintain following records to accessible to the Board, whenever required.
 1. Analysis reports of waste water/ emissions.
 2. Log book for operation of pollution control systems.
 3. Inspection book.
10. The applicant shall set up **THREE** Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its arñendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.
22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
 - i . Number of containers received.
 - ii . Date and method of detoxification.
 - iii . Name of agencies to whom containers were sold with quantities.
 - iv . Transportation particulars.
25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.

29. The industry shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.
30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
33. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.
34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE – B

Special Conditions:

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

Sl. No.	Purpose	Quantity
1	Domestic	0.5 KLD
TOTAL		0.5 KLD

2. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below:

S. No.	Parameters	Standards in µg/m ³ ;
1	Particulate Matter(PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO ₂	80
4	NO _x	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
 Night time (10 PM to 6 AM) - 70 dB (A).

3. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
4. The HMWS& SB shall treat the sewage to the following standards:
 - pH - 5.5 - 9.0, Suspended
 - Solids - 100.0 mg /l, Oil & Grease - 20.0 mg /l,
 - Biochemical Oxygen Demand (3 days at 270 C) ≤ 10.0 mg /l,
 - Chemical Oxygen Demand – 250 mg/l,
 - Bio -assay test - 90% survival of fish after 96 hours in 100% effluent.
5. The HMWS&SB shall also treat the sewage for the other parameters to meet the inland surface waters standards stipulated under the Environmental (Protection) Rules, 1986, notified and published by Ministry of Environment and Forests, Government of India as

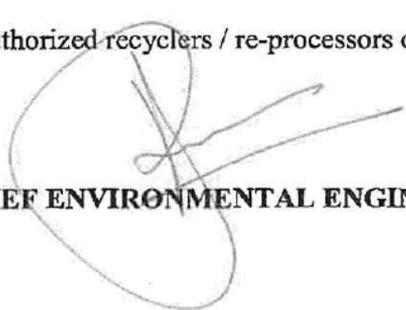
- specified in schedule VI vide G.S.R422 (E), dt.19.05.1993 and its amendments thereof, and additional standards / conditions stipulated by TSPCB.
6. The HMWS&SB shall treat the sewage for total coliform to a standard of < 500 MPN/100 ML to meet the Class – B & Class – C water quality criteria specified by CPCB.
 7. The treated sewage shall be discharged into Gopannapally Lake duly meeting the prescribed standards stipulated by the Board. The HMWS&SB shall furnish the exact location of disposal point within one month.
 8. The HMWS & SB shall explore the possibility of using the treated sewage for irrigation of crops non-eaten raw, sports fields, public parks, industrial use etc., in order to conserve the fresh water.
 9. The HMWS & SB shall take measures such that no perceptible odour is observed outside the STP premises particularly in the adjoining colony of Gopannapally tanda, Gopannapally village.
 10. The HMWS & SB shall provide polishing pond for better performance of STP.
 11. The HMWS & SB shall engage trained staff and provide adequate laboratory facility for proper functioning of STP.
 12. HMWS & SB shall provide mechanical de-watering system for the sludge instead of proposed sludge drying beds. This will help proper disposal of sludge even during the rain days.
 13. The HMWS & SB shall provide a mechanism for continuous removal of sludge from the facultative pond without distributing other operations.
 14. Mechanically operated Grit removal channel is to be provided instead of manual, to have better performance efficiency in terms of VSS/TSS ratio. The grit separated from the Grit Chamber shall be disposed scientifically.
 15. The HMWS & SB shall provide online DO analysers with recording facility in the aeration system.
 16. The HMWS & SB shall conduct a study on impact of treated sewage on crops with the help of Agricultural University / Agricultural Department within a period of one year, if the treated sewage is proposed to be used for irrigation purpose.
 17. The solid waste generated from the sludge drying beds shall be used as soil conditioner / manure.
 18. The STP discharge shall not contaminate the Ground water in the colony and the surroundings. The HMWS & SB shall monitor the ground water in the surroundings at least once in 3 months and submit the results to Regional Office, T.S. Pollution Control Board.
 19. The STP or its activity shall not block the inflow channels into the Gopannapally Lake.
 20. The STP shall not dispose any solid waste outside the factory premises and maintain records pertaining to solid waste generation & its disposal.
 21. There STP shall not be any perceptible odour from the industry premises.
 22. The HMWS & SB shall continuously operate the Sewage Treatment Plant and shall meet Board's standards.
 23. M/s. HMWS&SB shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
 24. The HMWS & SB shall comply with all the directions issued by the Board from time to time.
 25. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
 26. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.

27. This Order is issued to the STP without prejudice to the action taken by the Task Force of the Board.
28. This order is issued to the STP subject to the outcome of order of Hon'ble NGT O.A. No. 225 of 2017(SZ).
29. The conditions stipulated in this order area without any prejudice to rights and contentions of this order in any Hon'ble court of law.

SCHEDULE - C
(See Rule 6(2))

(Conditions of Authorization for occupier or operator handling hazardous wastes)

1. The HMWS & SB shall give top priority for waste minimization and cleaner production practices.
2. The HMWS & SB shall not store hazardous waste for more than 90 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016.
3. The HMWS & SB shall not sell the used empty drums / barrels / liners / bags / Bottle etc. to outside parties & vendors for reuse, instead they shall discard the same to avoid reuse, which is resorting in illegal dumping of Hazardous Waste and shall dispose the same directly to authorized recyclers only.
4. The HMWS & SB shall ensure for proper labelling of Hazardous Waste / other waste containers with particulars of industry & type of Waste along with characteristics, while storage & transporting the waste to Recyclers / TSDF / Cement Industries.
5. The HMWS & SB shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
6. The HMWS & SB shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
7. The HMWS & SB shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
8. The HMWS & SB shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
9. The HMWS & SB shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
10. The HMWS & SB shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.
11. The HMWS & SB shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 Rules 6(5), 13(8), 16(6) and 20(2) as per of the Hazardous & other wastes (Management, Transboundary Movement) Rules, 2016.
12. The HMWS & SB shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.
13. The HMWS & SB shall dispose the e-waste to authorized recyclers / re-processors only.


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. HMWS & SB, Project Division No. VIII,
4.5 MLD capacity STP at Gopannapally,
Serlingampally Mandal,
Rangareddy District.

4.5 MLD SIP Goparapally
flow Register
March - 2025

3

Date	flow	Remarks	HMIN/SSB
01.03.2025	2.53	Less flow due to Raw sewage pumps Problem	
02.03.2025	2.74	Less flow due to Raw sewage pumps Problem	
03.03.2025	2.63	Less flow due to Raw sewage pumps Problem	
04.03.2025	2.95	Less flow due to Raw sewage pumps Problem	
05.03.2025	3.37	Less flow due to Raw sewage pumps Problem	
06.03.2025	3.20	Less flow due to Raw sewage pumps Problem	
07.03.2025	2.99	Less flow due to Raw sewage pumps Problem	
08.03.2025	3.37	Less flow due to Raw sewage pumps Problem	
09.03.2025	3.16	Less flow due to Raw sewage pumps Problem	
10.03.2025	3.27	Less flow due to Raw sewage pumps Problem	
11.03.2025	3.40	Less flow due to Raw sewage pumps Problem	
12.03.2025	3.29	Less flow due to Raw sewage pumps Problem	
13.03.2025	3.14	Less flow due to Raw sewage pumps Problem	
14.03.2025	3.33	Less flow due to Raw sewage pumps Problem	
15.03.2025	3.16	Less flow due to Raw sewage pumps Problem	
16.03.2025	3.17	Less flow due to Raw sewage pumps Problem	
17.03.2025	3.33	Less flow due to Raw sewage pumps Problem	
18.03.2025	9	plant under shutdown due to de-silt work progress in pump-house	
19.03.2025			
20.03.2025			
21.03.2025			
22.03.2025			
23.03.2025	3.33	Less flow due to Raw sewage pumps problem	
24.03.2025	4.00	The second pump has been installed and Less inflow.	
25.03.2025	4.22	Due to less inflow	Miniflow 90%
26.03.2025	4.02	Due to less inflow	
27.03.2025	3.16	Less flow due to Raw sewage pumps Problem at pump house	
28-03-2025	3.37	Less flow due to Raw sewage pumps problem	
29-03-2025	3.81	Less flow due to Raw sewage pumps problem	
30-03-2025	4.02	Due to less inflow	
31-03-2025	4.22	Due to less inflow	

Total flow = 87.18 MLD Average flow = 3.3570 MLD

4.5 MLD STP GORampally

flow Register

April - 2025

Date	flow	Remarks	H/MWSSR
01.04.2025	3.8106 MLD	Less flow due to Rawsewage pumps problem.	
02.04.2025	4.11 MLD	Less flow due to Rawsewage pumps problem.	
03.04.2025	4.07 MLD	Less flow due to Rawsewage pumps problem.	
04.04.2025	3.94 MLD	Less flow due to Rawsewage pumps problem.	
05.04.2025	3.37 MLD	Less flow due to Rawsewage pumps problem.	
06.04.2025	3.58 MLD	Less flow due to Rawsewage pumps problem.	
07.04.2025	3.35 MLD	Less flow due to Rawsewage pumps problem.	
08.04.2025	3.79 MLD	Less flow due to Rawsewage pumps problem.	
09.04.2025	3.48 MLD	Less flow due to Rawsewage pumps problem.	
10.04.2025	3.65 MLD	Less flow due to Rawsewage pumps problem.	
11.04.2025	3.50 MLD	Less flow due to Rawsewage pumps problem.	
12.04.2025	3.77 MLD	Less flow due to Rawsewage pumps problem.	
13.04.2025	3.75 MLD	Less flow due to Rawsewage pumps problem.	
14.04.2025	3.79 MLD	Due to less inflow.	
15.04.2025	3.58 MLD	Less flow due to Rawsewage pumps problem.	
16.04.2025	3.90 MLD	Less flow due to Rawsewage pumps problem.	
17.04.2025	3.69 MLD	Less flow due to Rawsewage pumps problem.	
18.04.2025	3.62 MLD	Less flow due to Rawsewage pumps problem & power failure.	
19.04.2025	3.35 MLD	Less flow due to Rawsewage pumps problem & power failure from TGSPDCL.	
20.04.2025	3.58 MLD	Less flow due to Rawsewage pumps problem.	
21.04.2025	3.27 MLD	Less flow due to Rawsewage pumps problem.	
22.04.2025	3.16 MLD	Less flow due to Rawsewage pumps problem.	
23.04.2025	3.05 MLD	Due to less inflow and Rawsewage pumps problem.	
24.04.2025	3.22 MLD	Due to less inflow and Rawsewage pumps problem.	
25.04.2025	3.27 MLD	Due to less inflow and Rawsewage pumps problem.	
26.04.2025	3.33 MLD	Due to less inflow and Rawsewage pumps problem.	
27.04.2025	3.46 MLD	Due to less inflow and Rawsewage pumps problem.	
28.04.2025	3.43 MLD	Due to less inflow and Rawsewage pumps problem.	
29.04.2025	3.35 MLD	Due to less inflow and Rawsewage pumps problem.	
30.04.2025	3.58 MLD	Due to less inflow and Rawsewage pumps problem.	
Total flow =	106.8 MLD	at pump house.	
average flow =	3.56 MLD	(Remark:- Due to less inflow and Rawsewage pumps problem at pump house)	

28/4/25

4.5 MLD STP Gopnapally

Flow Register

May-2025

Date	flow	Remarks	HMI/SSB
01.05.2025	3.39 MLD	Less flow due to Raw Sewage pumps problem and less inflow.	
02.05.2025	3.35 MLD	less flow due to Raw sewage pump problem and less inflow	
03.05.2025	3.58 MLD	less flow due to Raw sewage pump problem and less inflow	
04.05.2025	3.58 MLD	less flow due to Raw sewage pumps problem and less inflow	
05.05.2025	3.29 MLD	less flow due to Raw sewage pump problem and less inflow.	
06.05.2025	3.37 MLD	less flow due to Raw sewage pump problem and less inflow	
07.05.2025	3.35 MLD	less flow due to Raw sewage pump problem and less inflow	
08.05.2025	3.58 MLD	less flow due to Raw sewage pump problem and less inflow	
09.05.2025	3.37 MLD	less flow due to Raw Sewage pump problem & less inflow	
10.05.2025	3.58 MLD	less flow due to Raw Sewage pump problem & less inflow	
11.05.2025	3.21 MLD	less flow due to Raw sewage pump problem & less inflow	
12.05.2025	3.16 MLD	less flow due to Raw sewage pumps problem & less inflow.	
13.05.2025	3.52 MLD	less flow due to Raw sewage pumps problem & less inflow.	
14.05.2025	3.35 MLD	Less flow due to Raw sewage pumps problem & less inflow.	
15.05.2025	3.16 MLD	less flow due to Raw sewage pumps problem & less inflow	
16.05.2025	3.20 MLD	less flow due to Raw sewage pumps problem & less inflow	
17.05.2025	3.05 MLD	less flow due to Raw sewage pumps problem and inflow ^{over}	
18.05.2025	2.83 MLD	less flow due to Raw sewage pumps problem and inflow	
19.05.2025	3.37 MLD	less flow due to Raw sewage pump problem and inflow	
20.05.2025	2.74 MLD	less flow due to Raw sewage pumps problem and inflow	
21.05.2025	3.52 MLD	less flow due to Raw sewage pumps problem and less inflow.	
22.05.2025	3.29 MLD	less flow due to Raw sewage pumps problem	
23.05.2025	3.16 MLD	less flow due to Raw sewage pumps problem	
24.05.2025	2.27	less flow due to Raw sewage pumps problem & single pump running	
25.05.2025	3.46	less flow due to single pump running & Raw sewage pumps problem	
26.05.2025	3.14	less flow due to single pump running & Raw sewage pump problem	
27.05.2025	3.05 MLD	less flow due to single pump running & Raw sewage pump problem	
28.05.2025	3.16 MLD	less flow due to single pump running & Raw sewage pump problem.	
29.05.2025	3.12 MLD.	less flow due to single pump running & Raw sewage pump problem.	
30.05.2025	3.16 MLD	less flow due to single pump running & Raw sewage pump problem	
31.05.2025	3.01 MLD	less flow due to single pump running & Raw sewage pump problem	
Total flow = 101.97 MLD		Average flow = $\frac{101.97}{31} = 3.28$ MLD	



(19) Annexure IV

TELANGANA POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar,
Hyderabad Phones : 040-23887500, Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988)

Order No.02/TGPCB/HO/UH-VI/OCEMS/Directions/2025- 288 Dt: 21.04.2025

Sub : TGPCB - OCEMS - M/s. HMWS & SB, Project Division No.VIII, 4.5 MLD capacity STP at Gopannapally, Serlingampally Mandal, Rangareddy District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - Non compliance - **DIRECTIONS - ISSUED**- Reg.

Ref : 1. CFO order dt. 25.11.2020.
2. Show cause notice issued on 08.02.2025 & 13.03.2025.
3. Your facility reply dated 17.04.2025.
4. Hearing held on 17.04.2025 at Board Office, Hyderabad.

- Accepted*
1. **WHEREAS**, you are operating M/s. HMWS & SB, STP Division No. III, 4.5 MLD capacity STP, located at Gopannapally, Serlingampally Mandal, Rangareddy District and is a Sewage Treatment Plant (STP).
 2. **WHEREAS**, the Board has issued CFO to the facility vide order dated 25.11.2020 which is valid upto 31.05.2025. As per the CFO order, the facility shall connect certain devices to the Online Monitoring System of the Boards Server for online monitoring of the environmental standards.
 3. **WHEREAS**, the Board has issued Show Cause Notice to facility on 08.02.2025 & 13.03.2025 for the exceedance in the months of January & February 2025. The facility submitted reply for show cause notice on 17.04.2025.
 4. **WHEREAS**, the status was reviewed in the Task Force Committee meeting held on 17.04.2025. Your facility representative attended the meeting. After detailed discussions, the Committee recommended to issue certain directions to the facility, under Water act.
 5. After careful consideration of the material facts of the case, the Board hereby issues following directions to the facility to comply with:
 - i. The facility shall comply with the conditions stipulated in the CFO order issued by the Board, scrupulously.
 - ii. The facility shall upgrade the existing / old STP and shall regularly operate the same so as to meet the standards prescribed by the Board.
 - iii. The facility shall ensure the continuous transmission of data to Online Continuous Emission/Effluent Monitoring System (OCEMS) of TGPCB and inform the concerned Regional Office and Board Office as and when shutdown is taken.
 - iv. The facility shall regularly calibrate the equipments / Sensors etc., to ensure accurate readings.
 - v. The facility shall ensure regular maintenance and operation of the online system with tamper proof mechanism.
 - vi. The facility shall timely respond to the SMS alerts of TGPCB and shall acknowledge with their remarks on exceedance in the "Comment Column" of the site.

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6. These orders are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988).
7. The above mentioned directives shall be implemented by the facility, failing which action will be initiated against your facility under Sec.33 (A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) and under Sec.5 of Environment (Protection) Act, 1986 directing closure of the facility in the interest of Public Health and Environment.

Sd/-
MEMBER SECRETARY

To
M/s. HMWS & SB, Project Division No.VIII,
4.5 MLD capacity STP at Gopannapally,
Serlingampally Mandal, Rangareddy District. 500046

Copy to:

1. The JCEE, Z.O., Hyderabad for information and necessary action.
2. The EE, RO Rangareddy for information and necessary action
3. Concerned file.

//T.C.F.B.O//

P. Javahar
2/14/2015
Senior Environmental Engineer
(Unit-VI)

(21)

Annexure-V



TELANGANA POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500 018
Ph: 040-23887500



TC-12641

CENTRAL LABORATORY

Analysis Report

Reg. No. SR/05/TGPCB/HO/R00/LAB/2025/01/721-722
Collected on: 28/01/2025
Test method: Standard Methods of APHA, 24th Edition
Issue date: 04/02/2025

Collected by: AES-II, RO-RRD
Received on: 29/01/2025
Quantity of the sample: 1 Ltr. sample each
Page No.: 1 of 2

Source : Gopanpally 4.5 MLD STP, Gopanpally (V), Serilingampally (M), Rangareddy District.

Sample code : Sample details / collection point

25/01/721 - Inlet of STP

25/01/722 - Outlet of STP

Parameters	Method No.	Unit	Results		As per CFO Order Standards
			25/01/721	25/01/722	
pH at 25° c	4500-H + B	-	7.38	7.60	5.5 - 9.0
Electrical conductivity at 25° c	2510-B	µS/cm	1112	1107	-
Total Suspended Solids	2540 - D	mg/L	163	19	100
Total Dissolved Solids	2540 - C	mg/L	644	624	-
Chemical Oxygen Demand	5220 - B	mg/L	144	120	250
BOD ₅ at 27°C	IS 3025, 1993	mg/L	31	24	≤10
Ammonical Nitrogen	4500-NH ₃ C	mg/L	-	20	50
Oil & Grease	5520 - B	mg/L	-	<5	20

Note: Results related to sample as received.

Remarks: BOD value is exceeding the CFO limit.


Joint Chief Environmental Scientist

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Annexure-VI



TELANGANA POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500 018
Ph: 040-23887500



TC-12641

CENTRAL LABORATORY

Analysis Report

Reg. No.SR/05/TGPCB/HO/R00/LAB/2025/02/385-386
Collected on: 15/02/2025
Test method: Standard Methods of APHA, 24th Edition
Issue date: 25/02/2025

Collected by: AES-II, RO-RRD officials along with EPTRI Officials
Received on: 17/02/2025
Quantity of the sample: 1 Ltr. sample each
Page No.: 1 of 2

- Source : Gopanpally 4.5 MLD STP, Gopanpally (V), Serilingampally (M), Rangareddy District.
- Sample code : Sample details / collection point
- 25/02/385 - Inlet of STP
- 25/02/386 - Outlet of STP

Parameters	Method No.	Unit	Results		As per CFO Order Standards
			25/02/385	25/02/386	
pH at 25° c	4500-H + B	-	6.60	6.81	5.5 - 9.0
Electrical conductivity at 25° c	2510-B	µS/cm	1176	1146	-
Total Suspended Solids	2540 - D	mg/L	82	96	100
Total Dissolved Solids	2540 - C	mg/L	647	630	-
Chemical Oxygen Demand	5220 - B	mg/L	164	84	250
BOD ₅ at 27°C	IS 3025, 1993	mg/L	39	14	≤10
Total Kjeldhal Nitrogen (TKN)	4500-N _{org} B	mg/L	-	36	-
Ammonical Nitrogen	4500-NH ₃ C	mg/L	-	12	-
Oil & Grease	5520 - B	mg/L	-	<5	20

Note: Results related to sample as received.
Remarks: BOD value is exceeding the CFO limit.

Joint Chief Environmental Scientist

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Annexure - VII

Real Time Data Acquisition And Monitoring

Site Name: HMWS & SB, STP Division No.VIII,4.5MLD_STP (Gopannapally)

Report: Custom Report

From Date: 2025/04/08 00:00:00 To Date : 2025/04/15 00:00:17

Description	STP-COD - (mg/l) Raw	STP-BOD - (mg/l) Raw	STP-TSS - (mg/l) Raw	STP-pH - (pH) Raw	STP-Flow - (m3/hr) Raw
Prescribed Standards	0 - 250	0 - 10	0 - 100	5.5 - 9	0 -
Maximum Data	34.6	7.6	13.5	10.6	79.0
Minimum Data	30.2	4.6	10.1	6.4	0.0
Geometric Mean	31.07	5.37	10.59	7.5	24.37
Median	30.9	5.3	10.4	7.4	23.2
Standard Deviation	0.88	0.68	0.66	0.97	14.59
Maximum Value At Time	2025-04-08 12	2025-04-08 12	2025-04-08 12	2025-04-08 12	2025-04-15 00
Minimum Value At Time	2025-04-10 12	2025-04-12 00	2025-04-10 12	2025-04-12 00	2025-04-11 18
Valid Data Points	29	29	29	29	29
Total Data Points	29	29	29	29	29
Data Availability %	100.0%	100.0%	100.0%	100.0%	100.0%

Sl No	Time	STP-COD - (mg/l) Raw	STP-BOD - (mg/l) Raw	STP-TSS - (mg/l) Raw	STP-pH - (pH) Raw	STP-Flow - (m3/hr) Raw
1	2025-04-08 00	31.5	5.7	10.9	8.0	17.8
2	2025-04-08 06	31.6	5.6	11.1	7.8	18.0
3	2025-04-08 12	34.6	7.6	13.5	10.6	29.0
4	2025-04-08 18	31.0	5.5	10.4	7.7	19.8
5	2025-04-09 00	31.4	5.5	10.8	7.8	18.9
6	2025-04-09 06	31.2	5.3	10.8	7.4	13.0
7	2025-04-09 12	30.7	5.0	10.4	7.0	34.2
8	2025-04-09 18	31.0	5.1	10.6	7.2	23.2
9	2025-04-10 00	31.2	5.3	10.8	7.5	39.0
10	2025-04-10 06	30.9	5.2	10.6	7.2	17.3
11	2025-04-10 12	30.2	4.7	10.1	6.5	15.3
12	2025-04-10 18	30.2	4.7	10.1	6.5	31.0
13	2025-04-11 00	30.3	4.7	10.1	6.6	16.9

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Sl No	Time	STP-COD - (mg/l) Raw	STP-BOD - (mg/l) Raw	STP-TSS - (mg/l) Raw	STP-pH - (pH) Raw	STP-Flow - (m3/hr) Raw
14	2025-04-11 06	30.3	4.7	10.1	6.5	20.4
15	2025-04-11 12	30.3	4.7	10.1	6.6	29.3
16	2025-04-11 18	30.3	4.7	10.1	6.5	0.0
17	2025-04-12 00	30.3	4.6	10.1	6.4	0.0
18	2025-04-12 06	30.9	5.0	10.5	7.0	16.4
19	2025-04-12 12	30.7	5.4	10.2	7.6	26.9
20	2025-04-12 18	30.7	5.4	10.2	7.6	36.8
21	2025-04-13 00	30.9	5.5	10.3	7.7	42.2
22	2025-04-13 06	31.1	5.7	10.5	8.0	23.7
23	2025-04-13 12	31.9	6.3	10.9	8.9	25.9
24	2025-04-13 18	32.1	6.5	11.1	9.2	28.5
25	2025-04-14 00	32.2	6.5	11.1	9.0	8.5
26	2025-04-14 06	31.6	5.8	10.9	8.1	31.7
27	2025-04-14 12	30.6	5.1	10.3	7.1	17.4
28	2025-04-14 18	30.7	5.0	10.3	6.9	26.5
29	2025-04-15 00	30.7	4.8	10.3	6.7	79.0

Report Details: RORangareddy | 2025-06-23 13:25:04 | Custom Report

Gopanpally lake

HMWS & SB 4.5 MLD STP

STP treated water joining location

Retention wall with sluice gate location

Sewage nala

Residential area whose sewage is joining Cheruvu

200m



Google Earth
Image © 2025 AirPhoto



**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 192/2025

News Item titled "Locals claim pollution killing fish in Gopanpally lake; officials to inspect" appearing in The Times of India dated 15.04.2025"

Date of hearing: 01.05.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

ORDER

1. This original application is registered *suo motu* on the basis of the news item titled "Locals claim pollution killing fish in Gopanpally lake; officials to inspect" appearing in The Times of India dated 15.04.2025"

2. The news item relates to suspected water pollution in Gopanpally Lake, Hyderabad, causing mass fish deaths due to alleged sewage and drainage inflow. As per the news article a nearby Sewage Treatment Plant (STP) is discharging both treated and possibly untreated wastewater directly into the lake. Additionally, drainage water from surrounding areas, including Nallagandla and Gopanpally, is reportedly contaminating the lake. The news item further states that despite multiple complaints to the Greater Hyderabad Municipal Corporation (GHMC), no effective action has been taken

3. The news item raises substantial issue relating to compliance of the environmental norms.

4. Power of the Tribunal to take up the matter *suo-motu* has been recognized by the Hon'ble Supreme Court in the matter of "*Municipal*



*Corporation of Greater Mumbai vs. Ankita Sinha & Ors.” reported in 2021
SCC Online SC 897.*

5. Hence, we implead the following as respondents in the matter:

- (1). Greater Hyderabad Municipal Corporation, GHMC Head Office, CC Complex Tank Bund, Lower Tank Bund Rd, Hyderabad- 500063.
- (2). Telangana State Pollution Control Board, Through Chief Secretary, A-3, Paryavaran Bhawan, Sanathnagar Industrial Estate, Hyderabad, Telangana – 500018.
- (3). Central Pollution Control Board (CPCB), Through its Member Secretary, Parivesh Bhawan, East Arjun Nagar, Delhi- 110032.
- (4). Hyderabad Metropolitan Water Supply & Sewerage Board, Through its Metropolitan Commissioner, Swarna Jyanti Complex, Sanjeeva Reddy Nagar, Srinibasa nagar, Ameerpet, Hyderabad, 500038

6. Issue notice to the above respondents for filing their response/reply by way of affidavit before the Southern Zonal Bench of the Tribunal at least one week before the next date of hearing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal.

7. Since the matter falls within the jurisdiction of Southern Zonal Bench of the Tribunal, therefore, the OA is transferred to the Southern Zonal Bench, Chennai for appropriate further action. Let the original record of the OA be transferred to Southern Zonal Bench, Chennai.

8. List before Southern Zonal Bench at Chennai on 01.07.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

May 01, 2025
Original Application No. 192/2025
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